



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ५, अंक १४(२)]

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असाधारण क्रमांक २५

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Entertainments Duty (Amendment) Act, 2013 (Mah. Act No. VI of 2013), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT NO. VI OF 2013.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 18th April 2013).

An Act further to amend the Maharashtra Entertainments Duty Act.

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate

I of
1923.
Mah.
Ord. IV
of 2013.

action further to amend the Maharashtra Entertainments Duty Act, for the purposes hereinafter appearing; and, therefore, promulgated the Maharashtra Entertainments Duty (Amendment) Ordinance, 2013 on the 22nd February 2013;

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature with certain changes; it is hereby enacted in the Sixty-fourth Year of the Republic of India, as follows :—

(१)

Short title
and
commencement.

1. (1) This Act may be called the Maharashtra Entertainments Duty (Amendment) Act, 2013.

(2) It shall be deemed to have come into force on the 22nd February 2013.

Amendment
of section 2 of
I of 1923.

2. In section 2 of the Maharashtra Entertainments Duty Act (hereinafter referred to as "the principal Act"),—

I of
1923.

(a) in clause (b),—

(i) in the second proviso, for the words "five rupees in case of ordinary and air-cooled cinemas and six rupees in case of air-conditioned cinemas" the words "seven rupees in case of ordinary and air-cooled cinemas and nine rupees in case of air-conditioned cinemas" shall be substituted;

(ii) in the fifth proviso, for the words "fifty paise" the words "one rupee" shall be substituted;

(iii) in the sixth proviso, for the words "fifty paise" the words "one rupee" shall be substituted;

(b) after clause (g-g1), the following clause shall be inserted, namely:—

"(g-g1a) "single-screen cinema" means a place of entertainment not having more than one auditorium with one screen using cinematography projection system having licence under the Maharashtra Cinemas (Regulation) Act, other than Multiplex Theatre Complex;"

XI of
1953.

Amendment
of section 3 of
I of 1923.

3. In section 3 of the principal Act, after sub-section (13), the following sub-section shall be inserted, namely:—

"(13A) (a) Notwithstanding anything contained in clause (c) of sub-section (1) of section 3 and any other provisions of this Act, but subject to the terms and conditions prescribed by the State Government in this behalf, no entertainment duty shall be levied and paid to the State Government under the provisions of clause (c) of sub-section (1) of section 3 by the proprietor of a single-screen cinema equipped with modernized and technological up-gradation and situated within the limits of,—

(i) village *panchayats*, for a period of seven years; and

(ii) 'A', 'B' and 'C' Class Municipal Councils, for a period of five years.

(b) In case of violation of the terms and conditions prescribed by the State Government under clause (a), the exemptions shall be liable to be withdrawn and the duty shall be levied and collected with effect from the date of commencement of the exemption at the rate specified in clause (c) of sub-section (1) of section 3, alongwith the interest leviable at the rate specified in section 9B."

4. In section 7 of the principal Act, in sub-section (1), after clause (j), the following clause shall be added, namely:—

Amendment of section 7 of I of 1923.

“(k) for prescribing the terms and conditions for exemption of duty under sub-section (13A) of section 3.”.

Mah. Ord. IV of 2013.

5. (1) The Maharashtra Entertainments Duty (Amendment) Ordinance, 2013 is hereby repealed.

Repeal of Mah. Ord. IV of 2013 and saving.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or, as the case may be, issued under the corresponding provisions of the principal Act, as amended by this Act.